

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/01/2016-US.I (i)
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 13th May, 2016

NOTIFICATION

In exercise of the powers conferred by article 223 of the Constitution of India, the President is pleased to appoint Shri Justice Rajendra Menon, senior-most Judge of the Madhya Pradesh High Court, to perform the duties of the office of Chief Justice of that High Court with effect from the date Shri Justice Ajay Manikrao Khanwilkar relinquishes charge of the office of the Chief Justice of the Madhya Pradesh High Court consequent upon his appointment as a Judge of the Supreme Court of India.


13/5/16

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tel: 2338 3037

To
The Manager,
Government of India Press,
FARIDABAD

No. K. 11019/01/2016-US.I (i)

Dated 13.05.2016

Copy to:-

1. Shri Justice Ajay Manikrao Khanwilkar, Chief Justice, Madhya Pradesh High Court, Jabalpur.
2. Shri Justice Rajendra Menon, Judge, Madhya Pradesh High Court, Jabalpur.
3. The Secretary to the Governor of Madhya Pradesh, Bhopal.
4. The Secretary to the Chief Minister of Madhya Pradesh, Bhopal.
5. The Secretary to the Chief Justice, Madhya Pradesh High Court, Jabalpur.
6. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
7. The Registrar General, Madhya Pradesh High Court, Jabalpur.
8. The Accountant General, Madhya Pradesh, Bhopal.
9. The President's Secretariat, (CA.II Section), New Delhi
10. PS to Principal Secretary to the Prime Minister, New Delhi.
11. Addl. Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
12. PS to ML&J/PSO to Secretary (Justice)/JS(J-II)/DS(ANS)/SO (Desk)


(S. Vijay Gopal)

Under Secretary to the Government of India
Tele: 2338 2978

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/01/2016-US.I (ii)
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 13th May, 2016

NOTIFICATION

In exercise of the powers conferred by article 223 of the Constitution of India, the President is pleased to appoint Shri Justice Vimlesh Kumar Shukla, senior-most Judge of the Allahabad High Court, to perform the duties of the office of Chief Justice of that High Court with effect from the date Dr. Justice Dhananjaya Yashwant Chandrachud relinquishes charge of the office of the Chief Justice of the Allahabad High Court consequent upon his appointment as a Judge of the Supreme Court of India.

MJP
13/5/16

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tel: 2338 3037

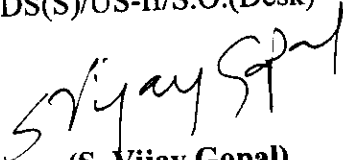
To
The Manager,
Government of India Press,
FARIDABAD

Dated 13.05.2016.

No. K.11019/01/2016-US.I (ii)

Copy to:-

- 1 Dr. Justice Dhananjaya Yashwant Chandrachud, Chief Justice, Allahabad High Court Allahabad.
- 2 Shri Justice Vimlesh Kumar Shukla, Judge, Allahabad High Court, Allahabad.
- 3 The Secretary to the Governor, Uttar Pradesh, Lucknow.
- 4 The Secretary to the Chief Minister, Uttar Pradesh, Lucknow.
- 5 The Secretary to Chief Justice, Allahabad High Court, Allahabad.
- 6 The Chief Secretary, Government of Uttar Pradesh, Lucknow.
- 7 The Registrar General, Allahabad High Court, Allahabad.
- 8 The Accountant General, Uttar Pradesh, Lucknow.
- 9 President's Secretariat, (CA.II Section), New Delhi.
- 10 PS to Principal Secretary to the Prime Minister, New Delhi.
- 11 Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 12 PS to ML&J/PSO to Secretary (Justice)/JS(J-I)/DS(S)/US-II/S.O.(Desk)


(S. Vijay Gopal)

Under Secretary to the Government of India
Tele: 23382978

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/01/2016-US.I (iii)
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 13th May, 2016

NOTIFICATION

In exercise of the powers conferred by article 223 of the Constitution of India, the President is pleased to appoint Shri Justice Thottathil Bhaskaran Nair Radhakrishnan, senior-most Judge of the Kerala High Court, to perform the duties of the office of Chief Justice of that High Court with effect from the date Shri Justice Ashok Bhushan relinquishes charge of the office of the Chief Justice of the Kerala High Court consequent upon his appointment as a Judge of the Supreme Court of India.

mk
13/5/16

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tel: 2338 3037

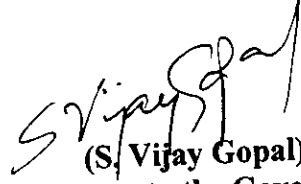
To
The Manager,
Government of India Press,
FARIDABAD

Dated 11.05.2016

No. K.11019/01/2016-US.I (iii)

Copy to:-

1. Shri Justice Ashok Bhushan, Chief Justice, Kerala High Court, Kochi.
2. Shri Justice Thottathil Bhaskaran Nair Radhakrishnan, Judge, Kerala High Court, Kochi.
3. The Secretary to Governor of Kerala, Thiruvananthapuram.
4. The Secretary to Chief Minister of Kerala, Thiruvananthapuram.
5. The Secretary to Chief Justice, Kerala High Court, Kochi.
6. The Chief Secretary, Government of Kerala, Thiruvananthapuram.
7. The Registrar General, Kerala High Court, Kochi.
8. The Accountant General, Kerala, Thiruvananthapuram.
9. The President's Secretariat, (CA.II Section), New Delhi.
10. PS to Principal Secretary to the Prime Minister, New Delhi.
11. Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
12. PS to ML&J/PSO to Secretary (Justice)/JS(J-1)/DS(ANS)/SO(Desk).


(S. Vijay Gopal)

Under Secretary to the Government of India
Tele: 2338 2978